

[Sh. Murasoli Maran]

supply water to the rural areas and the Delhi Administration has assured us that they would increase it by any number. Moreover, from tomorrow onwards they are going to install a telephone. If anybody rings that particular number, immediately he will be getting tanker. This is a new arrangement we have made. We assure the Delhi citizens that Government is aware of the problem and we will be doing our best. *(Interruptions)*

MR. CHAIRMAN: As per the rules, it is not permitted.

*(Interruptions)*

MR. CHAIRMAN: You are not a party to this debate. And as per the rules, no clarification is permitted. I am sorry, you must respect the rules.

15.42 hrs.

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#### STATEMENT UNDER DIRECTION 115

##### Formulation of National Pest Control Policy

SHRI EDUARDO FALEIRO (*Mormugao*): Mr. Chairman, Sir, With your permission, I rise to make a statement under Direction 115 as under :

On 26.5.90 in connection with Starred Question No. 615 I had asked the Minister for Food and Civil Supplies, Shri Nathu Ram Mirdha, whether he or the Government had received a representation for a National Pest Control Policy and, if so, from whom the representation had been received and when would the policy be formulated. The reply was ambiguous and inaccurate. The true facts do not appear from the record of the proceedings. The Voluntary Health Association of India in a letter addressed to the

Deputy Prime Minister and Minister of Agriculture to whom my question was initially directed had sought the formulation of such a policy.

I would, therefore, request the Hon'ble Minister to clearly state whether such a representation was indeed received and, if so, contents thereof and action proposed to be taken thereon.

SHRI RAJENDRA AGNIHOTRI (*Jhaasi*): Sir, I am on a point of order.

MR. CHAIRMAN: There is no point of order. I cannot permit you.

*(Interruptions)*

MR. CHAIRMAN: Under which Rule are you raising; the point of order? Which rule has been violated?

*(Interruptions)*

MR. CHAIRMAN: The hon. Members must understand that they can raise a point of order only if there is a violation of any rule. Otherwise you cannot raise a point of order. You cannot raise a point of order just because you want some information or some points to be clarified.

*(Interruptions)*

MR. CHAIRMAN: Please receive your seat. Whatever the hon. Member is saying will not go on record.

*(Interruptions)\**

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): Sir. A representation from Voluntary health Association of India has been received on 4th January, 1990, which deals with many issues on the use of pesticides such as thrust to biological control, Integrated Pest Management (IPM) and organic farming;

and measures to discourage indiscriminate use of existing pesticides. The representation also includes a demand for the creation of special body to formulate a NATIONAL POLICY ON PEST AND DISEASES CONTROL. The representation is under examination of the Government.

15.46 hrs.

BUSINESS ADVISORY COMMITTEE

Twelfth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYAPAL MALIK): I beg to move the following:

"That this house do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 23rd May, 1990."

MR. CHAIRMAN:- Motion Moved:

"That this House do agree with the Twelfth Report of the Business Advisory Committee Presented to the House on the 23rd May, 1990."

Shri A.K. Roy.

SHRI A.K. ROY (Dhanbad): I have moved amendments to that.

MR. CHAIRMAN: You cannot put such amendments. It is not admissible. In normal course, such Amendments in the Business Advisory Committee's recommendations are not entertained. But you make some Amendments in special cases for the change of time. That is all. You cannot do like that.

SHRI A.K. ROY: I am on a point of order. My point of order is this. Rule 290 says:

"At any time after the report has been presented to the House a motion may be moved that the House agrees with amendments or disagrees with the report:

Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter;

Provided further that not more than half an hour shall be allotted for the discussion of the motion and no member shall speak for more than five minutes on such motion."

Nowhere it has been written or specified that only on the question of time the amendment should be made. It is a rule. The rule clearly specifies that. Those of us, who were in the Sixth and Seventh Lok Sabhas, had moved several times, such amendments.

SHRI G.M. BANATWALLA (Ponnani): Say Eighth Lok Sabha also.

SHRI A.K. ROY: I do not know about the Eighth Lok Sabha because I was not there. Therefore I have said that. But we had moved amendments in Sixth and Seventh Lok Sabhas. That was done because so many items were omitted or so many items have been left out. We have got our right to put suggestions, even amendments. We have put them in a proper time and in a proper form. I have moved the amendment. I would like to be educated by you on what ground was it rejected?

SHRI EDUARDO FALEIRO (Mormugao): I would like to add to this. As the hon. Member, I have been here in the Sixth, Seventh, Eighth and Ninth Lok Sabhas.

MR. CHAIRMAN: Congratulations.

SHRI EDUARDO FALEIRO: This is the position. This rule empowers the backbenchers to make suggestions on items of business which the Business Advisory Commit-